## TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

COVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Now Delhi, the 14-5-1985.

## NOTIFICATION Income-tex

No. (22) (F.NO.203/60/85-ITA.II): In continuation of this Office No tification No. 4203 (F.NO.203/131/81-ITA.II) dated 3.9.81, it is hereby notified for general information that the institution continued below has been approved by Department of Science & Technology, New Delhi, the prescribed authority forthe purposes of clause (ii) of sub-section (i) of section 35 (Thirty five/one/two) of the Income-tax Act, 1961 read with hule 6 of the Incometax Rules, 1962 under the category "Association" in the area of of other natural and applied sciences subject to the following conditions:-

- i) That the Bhagran Mahavir Viklang Sahayata Samiti.
  will maintain a separate account of the sums received
  by it for scientific research.
- ii) That the said Association will furnish annual returns of its ecientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Association will submit to the Prescribed Authority by 30th June each year a copy of their sudited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
  - iv) That the said Association will apply to C.B.D.T..
    Ministry of Finance, Deptt. of Revenue, New Dalmi
    3 months in advance before the expiry of the approval
    for further extension. Application preceived after
    the date of expiry of approval are liable to be
    rejected.

## INSTITUTION

BHAGWAN MAHAYIR VIKLANG SAHAYATA SAMITI, SMA MEDICAL COLLEGE & HOSPITAL, JAIPUR 302004.

This notification is effective for a period of from 11.8.1964 to 31.3.1987.

Ld/-(GLRISH DAVE) UNDER SECRETARY TO THE COVERNMENT OF INDIA

## Copy forwarded to:-

- 1. All Commissioners of Income-tax (2 copies).
- 2. Director of Inspection (ITA/audit)/Investigation/Special Inv./RSSP/Vigilance/Intelligance/Recovery/FEPR, New Delhi.
- 3. Directorate of CEMS (IT), Ist Moor, Alwan-e-Ghalib, Mata Sundri Lane, New Belhi.
- 4. The Secretary, Department of Science & Technology, Technology Bhavan, New Merauli Road, New Delhi, with reference to their 0.M.RC.1/520/63-NU.V dated 23.3.85.
- 5. The Joint Socretary & Legal Advisor, Ministry of Law, Shestri Bhevan, New Delhi.
- 6. The Administrative Officer, Shagman Mahavir Viklang Sahayata Samiti, SMS Medical College & Mospita, Jaipur-302004. They are requested to amend Para 10 of their constitution to bring the investment pattern in accordance with section 11(5) of the Income-tax Act, 1961.
- 7. Comptmiler and auditor Ceneral of India (40 copies).
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